

[Shri D. P. Chattopadhyaya]

been allotted has not been entirely lifted by the State Governments and their agencies. May be they are now lifting.

The third question is how many people have been unemployed. This also is a question, too big to be answered at this stage because we have not got the necessary information from the State Governments. So, I cannot give any figure.

Lastly, about the question whether there is some sort of a discrepancy between the demand submitted by the State Governments and the actual requirements based on the data of the previous years, my answer is 'Yes'. In the year 1972, the actual demand from all the States was something like 34 million kg. Now, the demand put forth by the State Governments taken together amounts to 112 million kg. There must be something going seriously wrong somewhere. We are scrutinising and scanning the demands put forth by them.

I would like to repeat what I said earlier. It is a gigantic task. It is no question of apportioning the blame. All possible steps have been taken and a solution will be possible in the near future.

These are teething troubles. It is a vast problem having different ramifications.

SHRI PILOO MODY (Godhra)
That always happens with controls
(Interruptions)

PROF. D. P. CHATTOPADHYAYA
The hoarders have done their worst
in the matter (Interruptions)

12.05 hrs.

RE GRIEVANCES OF STATE
GOVERNMENT EMPLOYEES
(Interruptions)

MR. SPEAKER Order order I
am not allowing any hon. Member
(Interruptions).

MR. SPEAKER: State matters should not be raised in this Parliament. If it is a matter which relates to the Union Government, I will see that representation and, if it is necessary, I will forward it to the Minister. So far as State employees are concerned, we are not in a position to discuss State matters here. If such demonstrations are held by some State employees, if we allow it in one case, we will have to do it in future in other cases also, which is not proper. So, I am sorry, I am not allowing it.

Shri A. K. Gopalan, I request you to be brief. We do not have much time. I will allow one minute each.

SHRI A. K. GOPALAN (Palghat)
Sir, there is President's rule in three States and the State Government employees from all over India have come here to present their grievances. As far as their grievances are concerned, they are concerning the Government of India also as it relates to dearness allowance and also some increase in their emoluments. As far as their demands are concerned, they want need-based minimum wages, bonus for all etc.

SHRI S. M. BANERJEE (Kanpur)
Sir, I have got a petition which is signed by the State Government employees and addressed to the Parliament of India. They wanted to present this petition, but owing to some technical difficulties they could not possibly submit this memorandum. Their demands are confined to payment of bonus—8.33 per cent—which is a Central matter, re-instatement of those employees who were dismissed under President's Rule, need-based minimum wages etc. Kindly allow us to present the petition to you, then you will be satisfied that the demands of the State Government employees are fully justified.

PROF. MADHU DANDAVATE
(Rajapur) I want to point out that though the demonstration is staged

before the Parliament by the State Government employees the issues that are raised are those in which the Central Government has to adopt a policy, and only by their decision the demands can be granted. The State Government employees want full neutralisation of the cost of living index by way of granting national dearness allowance pending which Central dearness allowance may be granted immediately. Second is need-based minimum wage. All these issues are under the Central Government. They have rightly come to submit the mass petition, but due to technical difficulties they could not.

SHRI SHYAMNANDAN MISHRA (Begusaral): As has been rightly pointed out, some of these issues come under the Central Government. Therefore, we demand that the Central Government should make a statement on these matters.

SHRI G. VISWANATHAN (Wandiwash): The main demand of the 40 lakh State Government employees is that they should be given full compensation for the erosion in real wages. They want equal treatment like Central Government employees. At present, they are not getting the same treatment. Central government should come forward and help the State governments.

SHRI K. LAKKAPPA (Tumkur): Sir, these issues which are confronting the State government employees also concern the Central Government. Therefore, I would like the government to take into consideration those issues which are worth considering and redress the grievances of the State government employees.

SHRI PILOO (MODY (Godhra): Whatever the constitutional position of this may be, the fact is that great many financial powers have been usurped by the Centre, and, therefore, it becomes the Centre's responsibility to see that a man gets equal wages for equal work throughout the

country, if they want to preserve the integrity of the country. So, depending upon the zones where different price indices may possibly arise, there should be an automatic process based on that by which a man continues to enjoy the same wage and the same materials brought out of that same wage month after month, because he is not really responsible for the inflationary policies of this Government.

श्री जगन्नाथ राव जोशी (शाजापुर) : राज्य सरकार के कर्मचारी अपने मांगें लेकर यहाँ आये हैं उन को भी समानता के आधार पर महंगाई या दूसरी सुविधाएं मिलें। जब स्वयं केन्द्र सरकार अपने कर्मचारियों को देता है तो वह प्रदेश के कर्मचारियों को भी मिलना चाहिए। राज्य सरकारें कहता है कि केन्द्र सरकार जितनी सहायता देती है, उतनी सहायता में वे उन को नहीं दे सकनी। इस लिए मेरा मुझाव है कि आप इन मांगों पर पूरी तरह से विचार करें।

MR. SPEAKER: Now, Papers to be laid on the Table. **Shri C. Subramaniam.**

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM: I beg to lay on the Table.... (Interruptions)

अध्यक्ष महोदय : पाटिया जो बातें अपने कन्वेंशन में, जहाँ में कहती हैं, उन को इन हाउस में कैसे लाया जा सकता है?

(Interruptions)

MR. SPEAKER: No, I do not allow it. I am not allowing anything.

(Interruptions)

MR. SPEAKER: These matters should be discussed outside the House. I am not permitting them inside the House.

(Interruptions)